

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE THIRTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 46909 OF 2016

Between:

Ajmeera Redya, s/o Patnam, 30 years, Seed Organizer, R/o Bavajiguda,
Maripeda Mandal, Warangal, Warangal District

...PETITIONER

AND

1. The Commissioner and Director of Agriculture, State of Telangana, Near Lal Bahadur Stadium, Hyderabad
2. The Commissioner and Director of Agriculture, State of Andhra Pradesh Near Lal Bahadur Stadium, Hyderabad
3. Joint Director of Agriculture., Khammam, State of Telangana
4. State of Telangana, represented by its Principal Secretary, Food and Agriculture, Secretariat Buildings, Hyderabad
5. State of Andhra Pradesh, represented by its Principal Secretary, Food and Agriculture, Secretariat Buildings, Hyderabad
6. Maharashtra Hybrid Seed Company Ltd, Jalana, Dawalawadi Post, Badnapur Taluq, P.B. No.76, Dawalwadi District, Maharashtra, represented by its Managing Director
7. The General Manager [Telangana State I/c], Maharashtra Hybrid Seed Company Ltd, Kalaikal, Medchal, RR District
8. The Manager, Zonal Incharge, Karimnagar, Maharashtra Hybrid Seed Company Ltd, Karimnagar District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, order or direction in the nature of Mandamus under Article 226 of the Constitution of India, declaring the action of the respondents Nos.1-5 in not taking further action for payment of compensation amount to the farmers by the 6th,

7th and 8th respondents, in pursuance of the directions, proposals and recommendations in Proceedings Roc. No. D3/1811/2010 Dated 22.09.2012 made by the 3rd respondent, and similarly not taking further necessary steps to release the payment of compensation amount to the farmers by the 6th, 7th and 8th respondents as arbitrary, illegal and unconstitutional violating Article 14, 19(1)(g) and 21 of the Constitution of India, and issue consequential directions, directing the Respondents No.1-5 to forthwith initiate appropriate action against the 6th, 7th and 8th respondents for not paying the compensation amount to the farmers and further direct the respondents No.1-5 to take appropriate further steps for paying the compensation amount to the farmers by the 6th, 7th and 8th respondents in pursuance of the recommendations / proposals in Proceedings Roc. No. D3/1811/2010 Dated 22.09.2012 made by the 3rd respondent

I.A. NO: 1 OF 2016(WPMP. NO: 57774 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents No.1-5 to take appropriate steps for payment of compensation amount to the farmers by the Maharashtra Hybrid Seed Company Ltd, in pursuance of the recommendations / proposals in Proceedings Roc. No. D3/1811/2010 Dated 22.09.2012 made by the 3rd respondent, pending disposal of the writ petition

Counsel for the Petitioner: SRI. ABDUL AZAM KHAN

Counsel for the Respondent Nos. 1to5: GP FOR AGRICULTURE (TG)

Counsel for the Respondent Nos. 6to8: SRI. THOOM SRINIVAS

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.46909 of 2016

DATED: 13.07.2026

Between:

Ajmeera Redya

... Petitioner

AND

The Commissisoner and Director of Agriculture,
State of Telangana, Hyderabad and 7 others.

... Respondents

ORDER:

Heard Mr. Abdul Azam Khan, learned counsel for the petitioner and
Mr. Thoom Srinivas, learned counsel for respondent Nos.6 to 8.

The impunged proceedings relate to the erstwhile Government of
Andhra Pradesh.

Learned counsel for the petitioner seeks to withdraw the writ petition
as the petitioner has got assurance from the respondent department that his
claim would be considered.

Learned counsel for respondent Nos.6 to 8 does not have any
instructions.

Accordingly, the writ petition is dismissed as withdrawn with liberty to the petitioner to agitate his cause before the competent authority, if his grievance is not redressed. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/- M.NAGAMANI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to SRI. ABDUL AZAM KHAN Advocate [OPUC]
2. Two CCs to GP FOR AGRICULTURE (TG) High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to SRI. THCOM SRINIVAS, Advocate [OPUC]
4. Two CD Copies

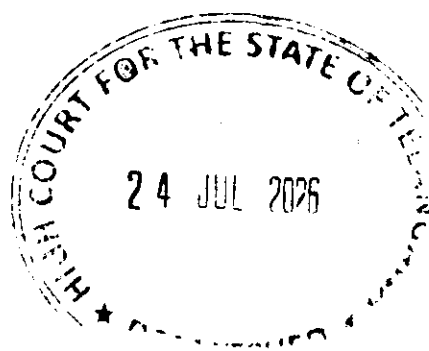
BM
GJP



HIGH COURT

DATED: 13/07/2026

ORDER
WP.No.46909 of 2016



DISMISSING THE WRIT PETITION AS WITHDRAWN
WITHOUT COSTS

⑦ NT

01/7/26.